

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order : 10.10.95.

RA 54/95 (OA 592/94)

M.L. Verma, Mahesh Chand Jain, Sochchidanand Tripathi, B.P. Sharma, Hari Narain Neema, Karhiya Lal Sharma, Ausaf Ali, Jai Narain Sharma, Gomti Prasad Sharma, Amar Singh and Radha Raman Panchori

... APPLICANTS.

VERSUS

Union of India and another

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this Review Application u/s 22(f) of the Administrative Tribunals Act, 1985, for reconsidering and recalling the order dated 30.3.95 passed in OA 592/94.

2. The review has been sought on the ground that since there was no denial of the facts stated in the OA, the facts in the OA should have been taken as true. It has also been stated that the Tribunal while deciding the aforesaid OA did not take into consideration the order dated 28.4.94, marked as Annexure A-5 in the OA, wherein it has been specifically mentioned that the applicants belong to the category of loyal workers and were entitled to the benefits allowable to such loyal workers. It is further stated that the respondents had discriminated between workers while denying the relief claimed by these applicants. All the points raised in the OA were duly considered. We do not find any error apparent on the face of record or any other ground justifying a review of the order. The grounds stated in this Review Application are not covered by the provisions contained in Order XLVII Rule 1 of the Code of Civil Procedure.

3. This Review Application is devoid of merits and it is, therefore, dismissed in limine.

(O.P. SHAFMA)

MEMBER (A)

Gopalkrishna
(GOPAL KRISHNA)

VICE CHAIRMAN